

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.547/94

Wednesday this the 13th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.R.Premkumar,
'Supriya',
Vyttila,
Cochin-682 019.

.. Applicant

By Advocate Mr.V.R. Ramachandran Nair

vs.

1. Union of India,
represented by Secretary(Revenue),
Ministry of Finance,
Department of Revenue,
New Delhi-110 001.

2. The Chairman,
Central Board of Excise and Customs,
Ministry of Finance,
Department of Revenue,
New Delhi.

3. The Collector of Central Excise,
I.S.Press Road,
Central Revenue Buildings,
Cochin-18.

.. Respondents

By Advocate Mr.C.Kochunni Nair

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant prays for an appointment on compassionate grounds, on the demise of his father, an employee under the respondents. By Annexures A3, A4 and A6, he was told(without stating any reason) that his request cannot be considered. Annexure A7 petition made by him is now pending consideration before first respondent.

2. We direct first respondent to consider Annexure A7 and pass appropriate orders thereon, within three months from today and communi-

cate same to applicant. Respondents will adhere to the time schedule as delay cannot be justified in such matters.

3. Application is disposed of. No costs.

Dated the 13th April, 1994.

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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